



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jul/202425/4

DATED: 25/07/2024

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.
- IV. All cases for prior fixation of norms will be dealt with on priority and accordingly, an updated/new agenda will be prepared before the meeting.

Meeting No. NC/6/MEET/Jul/202425/4 dated 25/07/2024 of Norms Committee - VI for the year 2024-25 was held on 25/07/2024 under the Chairmanship of SHRI ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023. The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR, Deputy Director	DGFT(HQ)
2	NAND Lal, Technical Consultant	DGFT
3	SHAISH KUMAR, Technical Consultant	DGFT
4	DINESHNARAIN MATHUR, Technical Consultant	DGFT
5	KRISHNA MURARI, Technical Consultant	MoFPI

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	ARBEE BIOMARINE EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00000965AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT, Cochin and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	2 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001167AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the norms in the present application of the firm has already been fixed under Para 4.06 of HBP, 2023 in M.No 03 dated 20.06.2024. The Committee, therefore, decided to withdraw this application from the agenda.	

Case No.	3 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001191AM25

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the norms in the present application of the firm have already been fixed under Para 4.06 of HBP, 2023 in M.No 02 dated 30.05.2024. The Committee, therefore, decided to withdraw this application from the agenda.	

Case No.	4 / NC/6/MEET/Jul/202425/4			
Case Status	Case Approved			
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024			
HQ File Number	HQRNORM APPLY 00001451AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI , allowing the following inputs or as applied by the firm, whichever is less:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Gulab Jamun Mix	71173.05	Skimmed Milk Powder	24964.00
RA may take subsequent consequential action accordingly.				

Case No.	5 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	MMKTEA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001496AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and observed that keeping in view the urgent requirement of the firm, the case was processed on file and norms were fixed by taking cue from other similar cases. However, the case was again discussed in detail and the Committee decided to convey its ex-post facto approval as below:

Export Item	Quantity	Import Item	Quantity
Indian Blended Black Tea OPA	25620.00 kgs	Black Tea	12810.00 kgs

The grade, quality & origin of imported tea should match with the tea exported. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	6 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	RICH PRODUCTS & SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001504AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	
1. Complete information of format ANF-4B	
2. Revised Process Flow Chart with step wise raw materials and their wastage justification, if any.	
3. Recipe cum Mass Balance (export item-wise including indigenous items)	
The case stands deferred to 22.08.2024.	

Case No.	7 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001516AM25

RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT Cochin , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1	Frozen Imitation Crab Sticks, Crab Chunk, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded, Shrimp tails, Lobster Tails, Scallop etc.	3600000.0	FROZEN FISH PASTE (SURIMI)	1800000.0
2			WHEAT / POTATO STARCH	252000.0
3			MODIFIED TAPIOCA STARCH	288000.0
4			CARRAGEENAN AQUAGEL	57600.0
5			MIRIN	104400.0
6			FROZEN COOKED CRAB MEAT	54000.0
7			TRANSGLUTAMINASE	3600.0
8			CRAB EXTRACT	32400.0
9			CRAB MEAT EXTRACT (CME)	19800.0
10			CRAB FLAVOUR	27000.0
11			CRAB SEASONING	14400.0
12			FROZEN BOILED / COOKED CRAB PINCERS	115200.0
13			FOOD ADDITIVES -	10800.0

			HELSHASA FUSO	
14			FOOD ADDITIVES - TASTE UP L1	10800.0
15			FOOD COLOR - TOMATO RED COLOUR	3240.0
16			SHRIMP FLAVOUR	27000.0
17			SHRIMP EXTRACT	32400.0
18			LOBSTER FLAVOUR	27000.0
19			SCALLOP FLAVOUR	27000.0
20			7CM BAMBOO SKEWER WITH SINGLE HANDLE IN 2CM	115200.0
RA may take subsequent consequential action accordingly.				

Case No.	8 / NC/6/MEET/Jul/202425/4
Case Status	Case Rejected
Party Name	ASA AGROTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001789AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the export item and import item are same and there is no manufacturing activity involved. Therefore, the Committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	9 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	HERB ARTIZAN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00005555AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i. Whether imported item - Chopped Dry Ginger is organic or not? ii. Clarification of export item whether it is <u>Ginger Rhizome Powder-Organic</u> or whole Ginger Rhizome. The correct nomenclature of the export item may be furnished. iii. Process Flow Chart with justification of stepwise wastage. The case stands deferred to 22.08.2024.	

Case No.	10 / NC/6/MEET/Jul/202425/4				
Case Status	Case Approved				
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024				
HQ File Number	HQRNORM APPLY 00006927AM24				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;					
S.No	Export Item	Quantity (kgs)	S.No	Import Item	Quantity (kgs)
1	White Icing	25000.00	1	Fondant Sugar	13347.00

RA may take subsequent consequential action accordingly.

Case No.	11 / NC/6/MEET/Jul/202425/4												
Case Status	Case Approved												
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED												
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024												
HQ File Number	HQRNORM APPLY 00006933AM24												
RA File Number	NA												
Licence No and Date	NA												
Norms Committee Decision:													
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;													
<table><tr><td>S.No</td><td>Export Item</td><td>Quantity (kgs)</td><td>S.No</td><td>Import Item</td><td>Quantity (kgs)</td></tr><tr><td>1</td><td>Strawberry Glaze</td><td>25000.00</td><td>1</td><td>Fondant Sugar</td><td>13446.00</td></tr></table>		S.No	Export Item	Quantity (kgs)	S.No	Import Item	Quantity (kgs)	1	Strawberry Glaze	25000.00	1	Fondant Sugar	13446.00
S.No	Export Item	Quantity (kgs)	S.No	Import Item	Quantity (kgs)								
1	Strawberry Glaze	25000.00	1	Fondant Sugar	13446.00								
RA may take subsequent consequential action accordingly.													

Case No.	12 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	GARON DEHYDRATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00007951AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	13 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00008563AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the inputs from PC-4 in the matter. Committee after deliberations decided to process the case on file. The case stands deferred to 22.08.2024.	

Case No.	14 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	DIAMOND ROLLER FLOUR MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00009312AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the inputs of PC-4 in the matter. After deliberations, Committee decided to refer back the case to PC-4 for deciding whether AA for export of 'Maida' can be issued. The case stands deferred to 22.08.2024	

Case No.	15 / NC/6/MEET/Jul/202425/4
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD

Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM REVIW00001371AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda. The Committee decided to maintain "Status Quo" of the decision taken in M.No.11 dated 08.02.2024 in this case. RA may take subsequent consequential action accordingly.	

Case No.	16 / NC/6/MEET/Jul/202425/4
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM REVIW00001372AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda. The Committee decided to maintain "Status Quo" of the decision taken in M.No. 11 dated 08.02.2024 in this case. RA may take subsequent consequential action accordingly.	

Case No.	17 / NC/6/MEET/Jul/202425/4
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM REVIW00001373AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda. The Committee decided to maintain "Status Quo" of the decision taken in M.No.11 dated 08.02.2024 in this case.

RA may take subsequent consequential action accordingly.

Case No.	18 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM REVIW00007405AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted the inputs from PC-4 in the matter. Committee after deliberations decided to process the case on file. The case stands deferred to 22.08.2024.	

Case No.	19 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM REVIW00001287AM25
RA File Number	052404000564 AM17
Licence No and Date	0510401816/01/03/2017
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; 1. A copy of shipping bill 2. Indicate Indigenous item of Sandstone in 4E Annexure with photograph of export item	

3. Consumption statement is not clear and clarification is required on -

- i. Meaning of Consumption of Input (in ltr) according to NORMS
- ii. Total quantity of input consumed (in sqm) according to NORMS
- iii. Direct exports (in sqm)

4. Complete calculation of requirement of Marble Adhesive based on manufacturing process, indicating net content and wastage separately.

The case stands deferred to 22.08.2024.

Case No.	20 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM REVIW00001360AM25
RA File Number	132404000048 AM21
Licence No and Date	1310049709/21/10/2020
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm has requested for a Personal Hearing. Therefore, the Committee decided to call the representative of the firm for PH in next meeting for better understanding and clarification of manufacturing process.	

Case No.	21 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM REVIW00001361AM25
RA File Number	13AA04002470 AM22
Licence No and Date	1311000354/21/05/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm has requested for a Personal Hearing. Therefore,	

the Committee decided to call the representative of the firm for PH in next meeting for better understanding and clarification of manufacturing process.

Case No.	22 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No	Export Item	Quantity (in kgs)	S.No	Import Item	Quantity (in kgs)
1.	White Sponge Cake Mix (Containing 1538.88 kg of Palsgaard SA 6600)	20000.00	1.	Palsgaard SA 6600	1608.00
2.	Chocolate Sponge Cake Mix (Containing 1180.62 kg of Palsgaard SA 6600)	20000.00	2.	Palsgaard SA 6600	1206.00
3.	Cake Concentrate (Containing 4648.87 kg of Palsgaard SA 6600)	20000.00	3.	Palsgaard SA 6600	7035.00

RA may take subsequent consequential action accordingly.

Case No.	23 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM REVIW00001362AM25
RA File Number	13AX04000117 AM22

Licence No and Date	1311001122/28/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has requested for a Personal Hearing. Therefore, the Committee decided to call the representative of the firm for PH in next meeting for better understanding and clarification of manufacturing process.	

Case No.	24 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001141AM23
RA File Number	30AX04000085 AM23
Licence No and Date	3011002207/01/06/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No	Export Item	Quantity (in litres)	S.No	Import Item	Quantity (in litres)
1.	All Seasons Whiskey Packaging i) 12 x 750 ml per case ii) 24 x 375 ml per case iii) 48 x 180 ml per case iv) 60 x 90 ml per case v) 150 x 60 ml per case vi) 18 x 500 ml per case vii) 12 x 700 ml per case viii) 24 x 250 ml per case with/without monocart p/case alcoholic strength of 42.8% v/v	152382.00	1.	3 years Old Vatted Malt Spirit	31895.00

RA may take subsequent consequential action accordingly.

Case No.	25 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001351AM23
RA File Number	30AX04000109 AM23
Licence No and Date	3011002240/13/06/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No	Export Item	Quantity (in litres)	S.No	Import Item	Quantity (in litres)
1.	All Seasons Whiskey Packaging i) 12 x 750 ml per case ii) 24 x 375 ml per case iii) 48 x 180 ml per case iv) 60 x 90 ml per case v) 150 x 60 ml per case vi) 18 x 500 ml per case vii) 12 x 700 ml per case viii) 24 x 250 ml per case with/without monocart p/case alcoholic strength of 42.8% v/v	152382.00	1.	3 years Old Vatted Malt Spirit	31895.00

RA may take subsequent consequential action accordingly.

Case No.	26 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM REVIW00001363AM25
RA File Number	13AX04000088 AM23
Licence No and Date	1311001289/24/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has requested for a Personal Hearing. Therefore, the Committee decided to call the representative of the firm for PH in next meeting for better understanding and clarification of manufacturing process.	

Case No.	27 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 01.05.2024 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 22.08.2024.	

Case No.	28 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00003453AM23
RA File Number	07AX04000685 AM23
Licence No and Date	0711005369/29/09/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 22.08.2024.

Case No.	29 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00003484AM23
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 01.05.2024 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.	
The case stands deferred to 22.08.2024.	

Case No.	30 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM REVIW00008486AM24
RA File Number	05AX04001999 AM23
Licence No and Date	0511015269/12/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 22.08.2024.	

Case No.	31 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM REVIW00008487AM24
RA File Number	05AX04001997 AM23
Licence No and Date	0511015271/12/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	32 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	33 / NC/6/MEET/Jul/202425/4
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Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00004743AM23
RA File Number	03AX04004437 AM23
Licence No and Date	0311019680/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	34 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00004839AM23
RA File Number	30AX04000400 AM23
Licence No and Date	3011002883/06/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	35 / NC/6/MEET/Jul/202425/4
Case Status	Case Rejected
Party Name	HERB ARTIZAN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00005474AM23

RA File Number	07AX04001451 AM23
Licence No and Date	0711006075/02/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide email dated 15.07.2024, has informed that they have taken a decision of paying the Applicable Customs Duty foregone along with the interest. The Committee, therefore, decided to reject the case. RA may take suitable consequential action accordingly.	

Case No.	36 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00005615AM23
RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	37 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00005824AM23
RA File Number	05AX04003032 AM23
Licence No and Date	0511016940/19/01/2023
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the	

Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No	Export Item	Quantity (in litres)	S.No	Export Item	Quantity (in litres)
1.	All Seasons Whiskey Packaging i) 12 x 750 ml per case ii) 24 x 375 ml per case iii) 48 x 180 ml per case iv) 60 x 90 ml per case v) 150 x 60 ml per case vi) 18 x 500 ml per case vii) 12 x 700 ml per case viii) 24 x 250 ml per case with/without monocart p/case alcoholic strength	152382.00	1.	3 years Old Vatted Malt Spirit	31895.00

RA may take subsequent consequential action accordingly.

Case No.	38 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00006715AM23
RA File Number	05AX04003367 AM23
Licence No and Date	0511017595/02/03/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No	Export Item	Quantity (in litres)	S.No	Import Item	Quantity (in litres)
1.	All Seasons Whiskey	152382.00	1.	3 years Old Vatted Malt	31895.00

	Packaging i) 12 x 750 ml per case ii) 24 x 375 ml per case iii) 48 x 180 ml per case iv) 60 x 90 ml per case v) 150 x 60 ml per case vi) 18 x 500 ml per case vii) 12 x 700 ml per case viii) 24 x 250 ml per case with/without monocart p/case alcoholic strength			Spirit		
RA may take subsequent consequential action accordingly.						

Case No.	39 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM REVIW00008485AM24
RA File Number	05AX04000193 AM24
Licence No and Date	0511018486/25/04/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	40 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred

Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001086AM24
RA File Number	04AX04000171 AM24
Licence No and Date	0411005469/24/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	41 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001507AM24
RA File Number	08AX04000408 AM24
Licence No and Date	0811008393/12/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	42 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001508AM24
RA File Number	08AX04000407 AM24

Licence No and Date	0811008394/12/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	43 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001913AM24
RA File Number	08AX04000469 AM24
Licence No and Date	0811008446/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	44 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00004325AM24
RA File Number	08AX04000685 AM24
Licence No and Date	0811008703/10/07/2023
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of PC-4 division furnished vide OM	

dated 18.06.2024, the Committee decided to ratify the norms as per details below or as applied by the firm, whichever is less:

S.No	Export Item	Quantity (in mts)	Import Item	Quantity (in mts)
1.	Sterilised Fennel Seeds	165.00	Raw Fennel Seeds	165.00

i) Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	45 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00004326AM24
RA File Number	08AX04000684 AM24
Licence No and Date	0811008704/10/07/2023

Norms Committee Decision:

NC considered the case as per agenda and on the basis of the comments of PC-4 division furnished vide OM dated 18.06.2024, the Committee decided to ratify the norms as per details below or as applied by the firm, whichever is less:

S.No	Export Item	Quantity (in mts)	Import Item	Quantity (in mts)
1.	Sterilised Fennel Seeds	165.00	Raw Fennel Seeds	165.00

i) Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	46 / NC/6/MEET/Jul/202425/4
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Case Status	Case Approved			
Party Name	VINAYKUMAR AND CO.			
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024			
HQ File Number	HQRNORM APPLY 00004332AM24			
RA File Number	08AX04000688 AM24			
Licence No and Date	0811008708/10/07/2023			
Norms Committee Decision:				
NC considered the case as per agenda and based on the comments of PC-4 division furnished vide OM dated 18.06.2024, the Committee decided to ratify the norms as per details below or as applied by the firm, whichever is less:				
S.No	Export Item	Quantity (in mts)	Import Item	Quantity (in mts)
1.	Sterilised Fennel Seeds	165.00	Raw Fennel Seeds	165.00
i) Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.				
ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.				
RA may take suitable consequential action accordingly.				

Case No.	47 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	GOPILAL BHANWARLAL & SONS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00004457AM24
RA File Number	08AX04000709 AM24
Licence No and Date	0811008776/17/07/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 18.12.2023 to furnish a reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.	
The case stands deferred to 22.08.2024.	

Case No.	48 / NC/6/MEET/Jul/202425/4
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Case Status	Case Approved			
Party Name	SHREE AGRO INTERNATIONAL			
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024			
HQ File Number	HQRNORM APPLY 00005107AM24			
RA File Number	08AX04000939 AM24			
Licence No and Date	0811009131/18/08/2023			
Norms Committee Decision:				
NC considered the case as per agenda and based on the comments of PC-4 division furnished vide OM dated 18.06.2024, the Committee decided to ratify the norms as per details below:				
S.No	Export Item	Quantity (in mts)	Import Item	Quantity (in mts)
1.	Corriander Split/Corriander Ground/Corriander Seeds ETO Sterlized	50.00	Corriander Seeds Whole	50.00
The Committee noted that this is the first license taken by the firm and application submitted for import of 500 MT. The Committee decided to allow the firm to import 50MT of Corriander Seeds Whole initially and after completion of 50% of the total export quantity, the firm may apply further enhancement of import quantity.				
i) Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.				
ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.				
RA may take suitable consequential action accordingly.				

Case No.	49 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00005124AM24
RA File Number	05AX04000979 AM24
Licence No and Date	0511020478/18/08/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI ;	

- i. Whether the calyx of Import item i.e. Frozen Strawberry, is removed or not. If not may be mentioned.
- ii. Initial TSS (Total Soluble Solids) and other constituents of the imported item with Certificate of Analysis (CoA) from a NABL Laboratory.
- iii. Justification of Wastage in Process Flow Chart at the relevant steps.
- iv. If any indigenous Strawberry is used/mixed with the export item that may be clarified and accordingly, the application and Appendix-4E etc. may be revised.
- The case stands deferred to 22.08.2024.

Case No.	50 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00005125AM24
RA File Number	05AX04001017 AM24
Licence No and Date	0511020479/18/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i. Whether the calyx of Import item i.e. Frozen Strawberry, is removed or not. If not may be mentioned. ii. Initial TSS (Total Soluble Solids) and other constituents of the imported item with Certificate of Analysis (CoA) from a NABL Laboratory. iii. Justification of Wastage in Process Flow Chart at the relevant steps. iv. If any indigenous Strawberry is used/mixed with the export item that may be clarified and accordingly, the application and Appendix-4E etc. may be revised. The case stands deferred to 22.08.2024.	

Case No.	51 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	JALARAM TRADERS
Meeting Number	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024

and Date					
HQ File Number	HQRNORM APPLY 00005432AM24				
RA File Number	24AX04000224 AM24				
Licence No and Date	2411002711/04/09/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:					
S.No	Export Item	Quantity (MTS)	S.No	Import Item	Quantity (MTS)
1	Coriander Seeds Sterilised	108	1.	Coriander Seeds	108
i) Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETC Levels permitted in the country of import.					
ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.					
RA may take suitable consequential action accordingly.					

Case No.	52 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00006141AM24
RA File Number	05AX04002047 AM24
Licence No and Date	0511021443/10/10/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 22.08.2024.	

Case No.	53 / NC/6/MEET/Jul/202425/4				
Case Status	Case Deferred				
Party Name	DEL MONTE FOODS PRIVATE LIMITED				

Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00006143AM24
RA File Number	05AX04002049 AM24
Licence No and Date	0511021444/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	54 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00006149AM24
RA File Number	05AX04002048 AM24
Licence No and Date	0511021450/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	55 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00006161AM24
RA File Number	07AX04000955 AM24
Licence No and Date	0711009427/11/10/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **MoFPI**;

1. Details of indigenous items used for extraction of the Piperine.
2. Process Flow Chart with justification of wastage, step-wise.
3. Method of extraction of Piperine, whether CO₂ or Solvent extraction or by any other method?
4. Quantity and value of by-products.

The case stands deferred to 22.08.2024

Case No.	56 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00006318AM24
RA File Number	08AX04001361 AM24
Licence No and Date	0811009684/17/10/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to **seek following information from the firm**;

"The Export/Import Status of all the Advance Authorizations earlier issued to the firm."

The case stands deferred to 22.08.2024.

Case No.	57 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00006417AM24
RA File Number	08AX04001402 AM24
Licence No and Date	0811009733/23/10/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to **seek following information from the firm;**

"The Export/Import Status of all the Advance Authorizations earlier issued to the firm."

The case stands deferred to 22.08.2024.

Case No.	58 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00006516AM24
RA File Number	02AX04000436 AM24
Licence No and Date	0211005366/30/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	59 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00006921AM24
RA File Number	NA
Licence No and Date	0711009573/30/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	60 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00006539AM24
RA File Number	05AX04002310 AM24
Licence No and Date	0511021822/31/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	61 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	FUNSKOOL(INDIA) LTD.
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00006828AM24
RA File Number	04AX04000715 AM24
Licence No and Date	0411006388/13/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.01.2024. The reply of the firm is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 22.08.2024.	

Case No.	62 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred

Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00007211AM24
RA File Number	03AX04003986 AM24
Licence No and Date	0311029126/05/12/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	63 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00007285AM24
RA File Number	07AX04001378 AM24
Licence No and Date	0711009905/08/12/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Details of indigenous items used for extraction of the Piperine. 2. Process Flow Chart with justification of wastage, step-wise. 3. Method of extraction of Piperine, whether CO₂ or Solvent extraction or by any other method? 4. Quantity and value of by-products. The case stands deferred to 22.08.2024	

Case No.	64 / NC/6/MEET/Jul/202425/4
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Case Status	Case Approved												
Party Name	JABS INTERNATIONAL PRIVATE LIMITED												
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024												
HQ File Number	HQRNORM APPLY 00007510AM24												
RA File Number	03AX04004086 AM24												
Licence No and Date	0311029548/21/12/2023												
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>S.No</th><th>Export Item</th><th>Quantity (mts)</th><th>S.No</th><th>Import Item</th><th>Quantity (mts)</th></tr> </thead> <tbody> <tr> <td>1</td><td>Sterilized Cumin Seeds</td><td>120</td><td>1</td><td>Cumin Seeds Whole</td><td>120</td></tr> </tbody> </table> The grade, quality& origin of imported seeds should match with the seeds exported . i) Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import. ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		S.No	Export Item	Quantity (mts)	S.No	Import Item	Quantity (mts)	1	Sterilized Cumin Seeds	120	1	Cumin Seeds Whole	120
S.No	Export Item	Quantity (mts)	S.No	Import Item	Quantity (mts)								
1	Sterilized Cumin Seeds	120	1	Cumin Seeds Whole	120								

Case No.	65 / NC/6/MEET/Jul/202425/4												
Case Status	Case Approved												
Party Name	JABS INTERNATIONAL PRIVATE LIMITED												
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024												
HQ File Number	HQRNORM APPLY 00007784AM24												
RA File Number	03AX04004495 AM24												
Licence No and Date	0311029948/06/01/2024												
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>S.No</th><th>Export Item</th><th>Quantity (mts)</th><th>S.No</th><th>Import Item</th><th>Quantity (mts)</th></tr> </thead> <tbody> <tr> <td>1</td><td>Sterilized Natural Sesame Seeds</td><td>500</td><td>1</td><td>Natural Sesame Seeds</td><td>500</td></tr> </tbody> </table>		S.No	Export Item	Quantity (mts)	S.No	Import Item	Quantity (mts)	1	Sterilized Natural Sesame Seeds	500	1	Natural Sesame Seeds	500
S.No	Export Item	Quantity (mts)	S.No	Import Item	Quantity (mts)								
1	Sterilized Natural Sesame Seeds	500	1	Natural Sesame Seeds	500								

The grade, quality& origin of imported seeds should match with the seeds exported .

i) Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	66 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	KAMEDA LT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00007827AM24
RA File Number	33AX04000097 AM24
Licence No and Date	3311001687/09/01/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 22.08.2024.	

Case No.	67 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00007857AM24
RA File Number	26AX04000068 AM24
Licence No and Date	2611001273/10/01/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm along with the reply of the DL is	

under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 22.08.2024.

Case No.	68 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	SWANI SPICE MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00008156AM24
RA File Number	03AX04004806 AM24
Licence No and Date	0311030452/25/01/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:

S.No	Export Item	Quantity (mts)	S.No	Import Item	Quantity (MTs)
1	Coriander Powder	495	1	Coriander Seed and Split	497.47

i) Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	69 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	AIMWOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024

HQ File Number	HQRNORM APPLY 00008192AM24
RA File Number	03AX04004802 AM24
Licence No and Date	0311030495/29/01/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; - Whether Birch is wood and to give only one item either Plywood or Birch. - The requirement of plywood in calculation is quite different from quantity applied for and secondly export items are 9 but in calculation of plywood neither Sl. No. of export item nor export description has been given. - Provide calculation of plywood in sq.mt based on drawing/design indicating thickness for each export item separately. - Indicate Dimension/sizes and drawing/design of export items. - Provide specification of power cable and socket. The case stands deferred to 22.08.2024.	

Case No.	70 / NC/6/MEET/Jul/202425/4			
Case Status	Case Approved			
Party Name	VINAYKUMAR AND CO.			
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024			
HQ File Number	HQRNORM APPLY 00008235AM24			
RA File Number	08AX04001951 AM24			
Licence No and Date	0811010617/31/01/2024			
Norms Committee Decision:				
NC considered the case as per agenda and keeping in view the comments of PC-4 division vide OM dated 18.06.2024, the Committee decided to ratify the norms as per details below or as applied by the firm, whichever is less:				
S.No	Export Item	Quantity (in mts)	Import Item	Quantity (in mts)
1.	Corriander Split/Corriander Ground/Corriander Seeds ETO Sterilised	124.00	Corriander Seeds Whole	124.00
i) Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.				

ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	71 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00008838AM24
RA File Number	05AX04003695 AM24
Licence No and Date	0511024236/01/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	72 / NC/6/MEET/Jul/202425/4				
Case Status	Case Approved				
Party Name	GELTEC PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024				
HQ File Number	HQRNORM APPLY 00000382AM25				
RA File Number	03AX04006134 AM24				
Licence No and Date	0311032928/23/04/2024				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech 2 , allowing the following inputs as per details below or as applied by the firm, whichever is less;;					
S.No	Export Item	Quantity	S.No	Import Item	Quantity
1.	Neurovert Forte (Soft Gelatin capsule of	1 NOS	1.	Citicoline	510

	1765 mg contains Citicoline 500 mg)				mg/capsule
RA may take subsequent consequential action accordingly.					

Case No.	73 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00000505AM25
RA File Number	07AX04000112 AM25
Licence No and Date	0711011189/01/05/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI ;	
1. Details of indigenous items used for extraction of the Piperine.	
2. Process Flow Chart with justification of wastage, step-wise.	
3. Method of extraction of Piperine, whether CO ₂ or Solvent extraction or by any other method?	
4. Quantity and value of by-products.	
The case stands deferred to 22.08.2024	

Case No.	74 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00000713AM25
RA File Number	10AX04000015 AM25
Licence No and Date	1011002443/15/05/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of	

the comments of the Technical Authority, i.e., **CIFT, Cochin**;

"In the Appendix 4E, the imported item is Whole Sardine and exported item is Sardine Pan Ready and in the exported item description it is mentioned as Herrings (*Clupea Harengus*). Hence, clarification regarding the species of the fish is required."

The case stands deferred to 22.08.2024.

Case No.	75 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	SWASTHUM WELLNESS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00000728AM25
RA File Number	05AX04000301 AM25
Licence No and Date	0511025523/15/05/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI ;	
1) Process Flow Chart indicating all steps of manufacturing with both ingredients (Imported & indigenous) and justification of wastage claimed.	
2) Revised Appendix-4E with indigenous items required for unit production of all 3 export items.	
3) Recipe cum Mass Balance with all ingredients (imported & Indigenous) separately for all 3 export items.	
The case stands deferred to 22.08.2024.	

Case No.	76 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	SAMAN TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00000782AM25
RA File Number	02AX04000097 AM25
Licence No and Date	0211006585/17/05/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm;**

"Quantity of indigeneous tea being exported in in each Tea Bag (weight of tea and weight of envelop to be indicated seperately)."

The case stands deferred to 22.08.2024.

Case No.	77 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	CRADLEWISE MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00000809AM25
RA File Number	31AX04000024 AM25
Licence No and Date	3111003444/20/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are Engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products.	

Case No.	78 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	TRUZZT ORGANIC AND NATURAL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00000815AM25
RA File Number	32AX04000096 AM25
Licence No and Date	3211006821/20/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that as per application of the firm, the import and export items are same. The Committee decided to seek more clarity on input and export products and the manufacturing process involved. Therefore, the Committee decided to call the representative of the firm for PH in next meeting for better understanding and clarification of manufacturing process and wastage generated at various stages.	

The case stands deferred to 22.08.2024.

Case No.	79 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	LATIYAL HANDICRAFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00000839AM25
RA File Number	13AX04000056 AM25
Licence No and Date	1311003030/21/05/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; 1. Indicate specific name of all the three export items, giving dimension/sizes with drawing/design. 2. The specific name of wood with species along with type/form of import item wood. 3. Specification of import item wood veneer. 4. Calculation of requirement of import items based on drawing/design of the export items, giving net content and wastage separately for each export item. The case stands deferred to 22.08.2024.	

Case No.	80 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	IRIS IMPULSE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00000840AM25
RA File Number	37AX04000042 AM24
Licence No and Date	0811011640/21/05/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL;	

1. Specific name of Activated Mineral Product indicating function in making Processed Bentonite and also to mark the use of Activated Mineral Product in process flow chart.
 2. In 4E Annexure, the indigenous item Raw Bentonite 1200 MT is shown for Processed Bentonite-12000 MT. Clarify.
 3. Calculation of the requirement of raw materials for the manufacturing export item, giving production/consumption data for the last three years duly certified by Chartered Accountant.
- The case stands deferred to 20.08.2024.

Case No.	81 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	FUNSKOOL(INDIA) LTD.
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00000861AM25
RA File Number	04AX04000146 AM25
Licence No and Date	0411007465/22/05/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., **Tech 1**, allowing the following inputs as applied by the firm or whichever is less:

S.No	Export Item	Quantity (kgs)	S.No	Import Item	Quantity (kgs)
1	ARTICLES MADE OF ABS, PPCo, PVC S9001 & PVC T 9008T TRANSPARENT 90A PAW BSC VEH: 2200000NOS ARTICLES MADE OF ABS NATURAL(-149600KGS (EACH0.068) PRECOLOURED ABSBLACK- 61600KGS(EACH0.028) PPCO PPNATURAL- 101200 KGS(EACH0.046) PPCO PRE COLOURED PP BLACK- 24200KGS(EACH0.011) PVC Granules S9001-30800 KGS(EACH0.014) and PVC Granules 9008T-	387200.0	1	ACRYLONITRILE BUTADIENE STYRENE(ABS) RESIN POWDER/GRANULES - GRADE: ABS NATURAL	1.05 kg/kg content in export.
			2	ACRYLONITRILE BUTADIENE STYRENE(ABS) RESIN POWDER/GRANULES - GRADE: PRE COLOURED ABS BLACK	
			3	PPCO-(Polimers of Propylene)-Grade:PP Natural	
			4	PPCO-(Polimers of	

	TRANSPARENT 90A-19800KGS(EACH0.0009))			Propylene)-Grade: Precoloured PP Black	
			5	PVC Granules- Grade:PVC -S9001 Kinyee	
			6	PVC Granules- Grade:T9008T-PVC- KINYEE- TRANSPARENT- 90A	

RA may take subsequent consequential action accordingly.

Case No.	82 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00000872AM25
RA File Number	07AX04000195 AM25
Licence No and Date	0711011349/24/05/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 22.08.2024.	

Case No.	83 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001182AM25
RA File Number	03AX04000977 AM25
Licence No and Date	0311034449/07/06/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek the following information from the firm** on the basis of the comments of the Technical Authority, i.e., **MoFPI**;

1) As per Annexure and Appendix-4E export item quantity is 4,000 Kg and in application, it is 3,920 Kg. Please Clarify.

2) Name and quantity of Carrier substances added to spray-dried export item.

The case stands deferred to 22.08.2024.

Case No.	84 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	MANIPAL NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001212AM25
RA File Number	07AX04000306 AM25
Licence No and Date	0711011518/10/06/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that as per application of the firm, the import and export items are same. The Committee decided to seek more clarity on input and export products and the manufacturing process involved. Therefore, the Committee decided to call the representative of the firm for PH in next meeting for better understanding and clarification of manufacturing process and wastage generated at various stages.	
The case stands deferred to 22.08.2024.	

Case No.	85 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	PROPOUND INTERNET (OPC) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001225AM25
RA File Number	05AX04000641 AM25
Licence No and Date	0511025964/11/06/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **Tech 1**;

"Justification for wastage asked in each of raw material component."

The case stands deferred to 22.08.2024.

Case No.	86 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	CRADLEWISE MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001230AM25
RA File Number	31AX04000078 AM25
Licence No and Date	3111003501/11/06/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products.	

Case No.	87 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	DANI PROCESSING FOODS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001237AM25
RA File Number	24AX04000098 AM25
Licence No and Date	2411003615/11/06/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that as per application of the firm, the import and export items are same. The Committee decided to seek more clarity on input and export products and the manufacturing process involved. Therefore, the Committee decided to call the representative of the firm for PH in next meeting for better understanding and clarification of manufacturing process and wastage generated at various stages.	
The case stands deferred to 22.08.2024.	

Case No.	88 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	SRI DEVARAAJA NUTRACEUTICAL
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001252AM25
RA File Number	04AX04000205 AM25
Licence No and Date	0411007563/12/06/2024
Norms Committee Decision: NC considered the case as per agenda and after deliberations decided to refer the case to CFTRI, Mysore for technical inputs. The case stands deferred to 22.08.2024.	

Case No.	89 / NC/6/MEET/Jul/202425/4			
Case Status	Case Approved			
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024			
HQ File Number	HQRNORM APPLY 00001263AM25			
RA File Number	03AX04001231 AM25			
Licence No and Date	0311034550/12/06/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech 2, allowing the following inputs as applied by the firm or whichever is less:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Safflower Petals Crushed/Powdered	1.00	Dry Safflower Flower Petals	1.01
RA may take subsequent consequential action accordingly.				

Case No.	90 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	GUILDART OVERSEAS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001264AM25
RA File Number	05AX04000652 AM25
Licence No and Date	0511025795/12/06/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., **Tech 1**, allowing the following inputs as applied by the firm or whichever is less:

S.No	Export Item	Quantity	S.No	Import Item	Quantity
1	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item lamp holder)	100000.00 pcs	1	Lamp Holder	Net to Net
2	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item connector)	60000.00 pcs	2	Connector	
3	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item switch)	15000.00 pcs	3	Switch	
4	Various type of Lamps Made of	20000.00 pcs	4	Plug/Adapter	

	Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item plug/adapter)					
5	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item cordset)	25000.00 pcs	5	Cordset		
6	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item CE/UK 2C RD Rub Wire W/Endstrip- BLK)	15097.00 mtr	6	CE/UK 2 RC RD Rub Wire W/Endstrip - BLK		
7	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item CE/UK 2 Core Flat Wire W/End strip- Black)	15097.00 mtr	7	CE/UK 2 Core Flat Wire W/Endstrip - Black	1.01 meter/meter content in export	
8	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item CE/UK 3 Core Round Wire Endstrip - Black)	15097.00 mtr	8	CE/UK 3 Core Round Wire Endstrip - Black		

	94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item CE/UK 3 Core Round Wire Endstrip- BLK)					
9	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item CE/UK 3 Core Twisted W/Endstrip-BLK	148500.00 mtr	9	CE/UK 3 Core Twisted W/Endstrip		
10	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item spt-1 2*18A WG Wire W/End Strip - Black	15097.00 mtr	10	SPT - 1 2*18A WG Wire W/End Strip - Black		
11	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item spt - 1W 2*18A WG Wire Roll W/ES- BLK)	15097.00 mtr	11	SPT - 1 2*18A WG Wire Roll W/ES - BLK		
12	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item svt 3*18A	15097.00 mtr	12	SVT - 3*18A W/F W/End Strip - Black		

	WG W/F W/Endstrip - Black)					
13	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item svt 3*18A WG W/F W/Endstrip - Green)	30195.00 mtr	13	SVT - 3*18A WG Wire W/F W/End Strip - Green		
14	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item UL 1 Core Wire Roll W/End Strip - Y&G)	2475.00 mtr	14	UL 1 Core Wire Roll W/End Strip - Y&G		
15	Various type of Lamps Made of Iron, Brass, Aluminium, WO Oden, Glass etc (94052100, 94051900, 85366190, 85441990, 85366990, 85365020, 85366910,85444220 fitted imports item UL SJTW Wire 1 MTR - 18/3 Black (P))	15097.00 mtr	15	UL SJTW Wire 1 MTR - 18/3 Black (P)		
RA may take subsequent consequential action accordingly.						

Case No.	91 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00001268AM25
RA File Number	05AX04000799 AM25
Licence No and Date	0511026062/12/06/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024	

Case No.	92 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	MANIPAL NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001421AM25
RA File Number	07AX04000465 AM25
Licence No and Date	0711011607/19/06/2024
Norms Committee Decision: NC considered the case as per agenda and noted that as per application of the firm, the import and export items are same. The Committee decided to seek more clarity on input and export products and the manufacturing process involved. Therefore, the Committee decided to call the representative of the firm for PH in next meeting for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred to 22.08.2024.	

Case No.	93 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001458AM25
RA File Number	05AX04000849 AM25
Licence No and Date	0511026203/20/06/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech 1, allowing the following inputs;

S.No	Export Item	Quantity (NOS)	S.No	Import Item	Quantity (NOS)
1.	Lighting Fitting 300W Linear HB	1100.0	1.	LED Driver	1100.0
2.	Lighting Fitting 400W Linear HB	1050.0	2.	LED Driver	1050.0

RA may take subsequent consequential action accordingly.

Case No.	94 / NC/6/MEET/Jul/202425/4
Case Status	Case Approved
Party Name	PRISTINE INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001480AM25
RA File Number	05AX04000855 AM25
Licence No and Date	0511026251/21/06/2024
NC noted that a similar case had been decided at Case No. 88 in M.No. 02, dated 30.05.2024. RA to decide this case on a pro-rata basis.	

Case No.	95 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001517AM25
RA File Number	03AX04001436 AM25
Licence No and Date	0311034859/24/06/2024
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 22.08.2024.

Case No.	96 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	JABS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001568AM25
RA File Number	03AX04001430 AM25
Licence No and Date	0311034909/26/06/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	97 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	TTK HEALTHCARE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001622AM25
RA File Number	07AX04000357 AM25
Licence No and Date	0711011680/28/06/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 20.08.2024.

Case No.	98 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001662AM25
RA File Number	03AX04001432 AM25
Licence No and Date	0311035076/01/07/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1) As per Annexure and Appendix-4E export item quantity is 4,000 Kg and in application, it is 3,920 Kg. Please Clarify. 2) Name and quantity of Carrier substances added to spray-dried export item. The case stands deferred to 22.08.2024.	

Case No.	99 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	OPTIKS MECHATRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001663AM25
RA File Number	05AX04000913 AM25
Licence No and Date	0511026388/01/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech 1 and their comments are awaited. The Committee decided to send a reminder to Tech 1 to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	100 / NC/6/MEET/Jul/202425/4
Case Status	Case Withdrawn
Party Name	EASTEA CHAI PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001668AM25
RA File Number	10AX04000075 AM25
Licence No and Date	1011002508/01/07/2024
Norms Committee Decision: NC considered the case as per the agenda and observed that norms in the same case have already been fixed under Para 4.06 of HBP 2023 in Case No. 9, M.No. 01, dated 06.05.2024. Therefore, the committee decided to withdraw the case. RA may take suitable consequential action accordingly.	

Case No.	101 / NC/6/MEET/Jul/202425/4
Case Status	Case Withdrawn
Party Name	EASTEA CHAI PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001669AM25
RA File Number	10AX04000073 AM25
Licence No and Date	1011002509/01/07/2024
Norms Committee Decision: NC considered the case as per agenda and observed that norms in the same case have already been fixed under Para 4.06 of HBP 2023 in Case No.11, M.No. 01, dated 06.05.2024. Therefore, the committee decided to withdraw the case. RA may take suitable consequential action accordingly.	

Case No.	102 / NC/6/MEET/Jul/202425/4
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Case Status	Case Deferred
Party Name	KAPRIKA CONFECTIONARY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001678AM25
RA File Number	07AX04000498 AM25
Licence No and Date	0711011702/02/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	103 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	HI-PURITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001734AM25
RA File Number	03AX04001650 AM25
Licence No and Date	0311035198/04/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech 2 and their comments are awaited. The Committee decided to send a reminder to Tech 2 to expedite their comments. The case stands deferred to 22.08.2024.	

Case No.	104 / NC/6/MEET/Jul/202425/4
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202425/ 4 and 25/07/2024
HQ File Number	HQRNORM APPLY 00001738AM25

RA File Number	03AX04001672 AM25
Licence No and Date	0311035212/04/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products.	